

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

CP/56/2000

**In
OA/360/91**

Date of Decision : 24.11.2000

Smt. N.J. Desai

Petitioner

Mr. K.K. Shah

Advocate for the Petitioner (s)

Union of India & Ors

Respondent

Advocate for the Respondent (s)

CORAM

THE HON'BLE MR. A.S. SANGHAVI : MEMBER (J)

THE HON'BLE MR. G.C. SRIVASTAVA : MEMBER (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Smt. N.J. Desai,
Primary School Teacher
At Viramgam Railway School No. 1,
Residing at 10-E, Survival Flat,
Radhaswamy Road, Ranip,
Ahmedabad. : Applicant.

(Advocate : Mr. K.K. Shah)

Versus

1. Union of India,
Notice to be served through
The Secretary,
Railway Board, Rail Bhavan,
New Delhi-110 001.
2. Shri V.D. Gupta,
General Manager (E),
Western Railway, Headquarter Office,
Churchgate, Mumbai.
3. Shri Vidhu Kashyap/Shri Albela and or
his successor,
Divisional Personnel Officer,
& President Railway School,
Divisional Office, Western Railway,
Baroda. : Respondents.

ORAL ORDER

CP/56/2000
in
OA/360/91

Date : 24.11.2000

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PER : HON'BLE MR. A.S. SANGHAVI : MEMBER (J)

Mr. K.K. Shah, learned counsel for the applicant submits that he does not want to proceed with this matter and seeks permission to withdraw CP/56/2000 in OA/360/91. Permission granted. C.P. is disposed of as withdrawn. Notice discharged.

G.C. Srivastava
(G.C. Srivastava)
Member (A)

A.S. Sanghavi
(A.S. Sanghavi)
Member (J)

Pkn